
(2011) 06 MAD CK 0114
In the Madras High Court
Case No : Writ Petition No. 13662 of 2011

K.P. Natarajan

APPELLANT

Vs

The Transport Commissioner

RESPONDENT

Date of Decision : 16-06-2011

Acts Referred:

Citation : (2011) 06 MAD CK 0114

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : R. Natesan, for the Appellant; N. Sakthivel, Government Advocate, for the Respondent

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Government Advocate appearing for the

Respondent.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing for the Petitioner had submitted that the issues involved in this writ

petition are covered by the order of this Court, dated 24.4.2007, in W.P. Nos. 15061 to 15063 of 2007, wherein, this Court had directed the

Respondents therein to receive the tax, as and when it is voluntarily tendered, by the Petitioners therein, in advance, for 7 days, 30 days or 90

days, without insisting on the payment of 1/10th of the quarterly, tax for every entry into Tamil Nadu, in respect of the Petitioners' vehicles

concerned.

3. The learned Government Advocate appearing for the Respondent have no objection for this Court following its earlier order, dated 24.4.2007.

4. In view of the submissions made by the learned Counsels appearing for the

parties concerned and in view of the order passed by this Court, on 24.4.2007, in W.P. Nos. 15061 to 15063 of 2007, the writ petition is disposed of, directing the Respondent to receive the tax, as and when it is voluntarily tendered by the Petitioner, in advance, for 7 days, 30 days or 90 days, without insisting on the payment of 1/10th of the quarterly tax, for every entry into Tamil Nadu, in respect of the Petitioner's vehicle bearing registration No. KA-41 A 9991. No costs.